

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL AND TRAINING)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2873**  
(TO BE ANSWERED ON 15.12.2021)

**NON-CADRE OFFICERS**

**2873. SHRI PRADEEP KUMAR SINGH:**

**DR. ALOK KUMAR SUMAN:**

**SHRI SUNIL KUMAR SINGH:**

Will the **PRIME MINISTER** be pleased to state:

- (a) whether there are reports of appointment of non-cadre officers to the cadre posts in respect of All India Services posts in many States like Chhattisgarh, Punjab and Jharkhand, etc., which affects the administrative efficiency;
- (b) if so, the details thereof; State-wise and Service-wise;
- (c) the details of cadre officers posted on non-cadre posts even though the cadre posts were vacant or being occupied by non-cadre officers during the last five years in the above mentioned States;
- (d) whether there are reports of violation of All India Cadre Rules as one cadre officer is holding charge of more than one cadre posts beyond a permissible time period which is affecting working of these departments; and
- (e) if so, the details thereof, State-wise?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES  
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE  
(DR. JITENDRA SINGH)**

(a) to (e) :Whenever any cases of violation of Indian Administrative Service(IAS) Cadre Rules, 1954 inter-alia Rule 9 and Rule 11 thereof, come to the notice of this Department, the concerned State Governments are advised to take necessary action to ensure compliance of IAS(Cadre) Rules, 1954.

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